

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No Sir,

(b) Does not arise.

(c) Under the scheme of Strengthening of Administrative Structure in States/Union Territories, grant is released by this Ministry to cover expenditure on the emoluments of the sanctioned staff and purchase of vehicle to ensure effective supervision and implementation of adult education programme. Expenditure on other items are to be met by the State Government/Union Territory Administration.

#### Use of IAF/IA planes by Ministers

2162. SHRI BHUVNESH CHATURVEDI: Will the PRIME MINISTER be pleased to state:

(a) what are the details of Cabinet Ministers who are entitled to use Indian Air Force or Indian Airlines planes to tour different parts of the country and the criteria laid down for this purpose;

(b) what are the details of those Ministers who have used such planes during the last three months; and

(c) the total expenses incurred on such use?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) All Cabinet Ministers are entitled to use IAF aircraft for official purposes. As regards Indian Airlines planes, Cabinet Ministers travel as normal paid passengers on official tour or otherwise.

(b) The details of the Ministers who have travelled in IAF planes during the last three months are given in the enclosed statement.

(See below) Details in respect of travel by Indian Airlines planes are not compiled as the Cabinet Ministers travel on them as normal paid passengers.

(c) As per information available on date, the total expenses incurred on the use of IAF aircraft comes to Rs. 34,31,629.

#### Statement

*List of Ministers who have travelled on IAF aircraft during the last three months*

S.No. Dignitary

1. Dy Prime Minister
2. Minister for External Affairs
3. Minister for Tourism
4. Minister for Commerce
5. Minister for Railways
6. Minister for Home Affairs

#### Promotion Quota for Miscellaneous categories of Teachers in KV

2163. SHRI ANAND PRAKASH GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Miscellaneous or "Other" category of teachers of Kendriya Vidyalayas do not have any promotion quota;

(b) if so, what are the reasons therefor; and

(c) whether any case is pending in any High Court in the country in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes Sir.

(b) Promotional avenues to the posts of PGTs as such are not available to miscellaneous categories of teachers viz. PETs, Music, Drawing,

SUPW etc. because these subjects are not taught as electives at plus two stage. However, under the time-bound promotion scheme, senior scale and selection scale are available, after 12 years of service in the lower scale.

(c) The National Society of Physical Education Teachers have filed a writ petition in Madras High Court that Physical Education Teachers in Vidyalayas should also be considered for promotion as Post Graduate Teachers against the promotion quota, as in the case of Trained Graduate Teachers. This writ is pending.

**Educational Adviser in the Ministry of Human Resource Development**

2164. SHRI E. BALAN ANDAN : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Educational Adviser (Technical) in the Ministry of Human Resource Development is running the sixth year of deputation;

(b) if so, whether it is within the rules for deputation;

(c) whether any move to regularise his appointment through UPSC is in the offing; and

(d) whether it is also a fact that this official is in charge of the AICTE against which charges of rampant corruptin and malpractices have been levelled through a leading daily news paper of the 19th April, 1990; if so, what action Government have taken to bring the culprits to book?

**THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA):**

(a) and (b) The present Educational Adviser (Technical) in the Ministry of Human Resource Development is a contract appointee and his contract appointment has been extended for the sixth year

with the approval of the competent authority.

(c) There is no such move. However, action to fill up the post through the UPSC in accordance with the notified Recruitment Rules has been initiated.

(d) The present Educational Adviser (Technical) is Member-Secretary of the All India Council for Technical Education (AICTE)—a statutory body—and the news item appearing in a news paper on 19th April, 1990 referred to the functioning of AICTE; 40 institutions have been granted approval by the statutory AICTE and no State Government has objected to these approvals. Some State Governments have asked for a greater role in the functioning of AICTE. Any specific complaints or suggestions which are received, are looked into by the Council/the Government.

**Computer facility in the Chemistry Department of Delhi University**

2165. SHRI ANAND PRAKASH GAUTAM: Will the PRIME MINISTER be pleased to refer to answers to Unstarred Questions 1761 and 1763 given in the Rajya Sabha on the 27th March, 1990 and state:

(a) what are the details of the 45 students Research Scholars and Teachers of the Chemistry Department of Delhi University who have been using the computer H.P. 9050 since its installation on the 28th November, 1986;

(b) what are the titles, authors, volumes and pages of 200 research papers which have been published, using the above computer since the 28th November, 1986;

(c) whether this computer was purchased out of the research grants of C.O.S.I.S.T. and are being used for teaching of M.Sc. and M. Phil of students;